

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:604
ANSWERED ON:23.11.2009
CHILD LABOURERS IN BT COTTON FARMS
Abdulrahman Shri ;Gandhi Shri Feroze Varun

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has received complaints regarding a number of children working in BT Cotton farms in the country;
- (b) if so, the details thereof, State-wise;
- (c) the schemes formulated by the Union Government to rescue and rehabilitate such children; and
- (d) the action taken by the Government against the owners of BT-Cotton farms who illegally employ child labourers?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

- (a) & (b): No specific complaint has been received. Moreover, employment of children in BT-Cotton farms is not prohibited under the Child Labour (Prohibition & Regulation) Act, 1986.
- (c): National Child Labour Project Scheme (NCLP) is running in 271 districts and the Grant-in-aid scheme provides funds for NGOs in non-NCLP districts for rehabilitating child labour withdrawn from hazardous work.
- (d): The State Government is the appropriate authority in enforcing the provisions laid down in Part-III of the Child Labour (Prohibition & Regulation) Act, 1986. The Government regularly monitors the enforcement of the provisions of the Act.